

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP No. 158(ND)/2017

IN THE MATTER OF:

M/s Arora Buildwell Pvt. Ltd. and
Shri Deepak Arora and
Smt Neetu Arora
v.
ROC

.....Petitioners

.....Respondent

SECTION: Under Section 252 of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Gursat Singh, Adv.
For the Respondent :
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Ms. Isha Kadian,
Standing Counsel

ORDER

Mr. Manish Raj, learned Company Prosecutor states that the original file striking off the name of the appellant company shall be produced.

The matter be listed for arguments on 18th January, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

16.01.2018
V.Sethi